NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C.P.No. 1/196/15 -CA.No.

PRESENT: SMT.INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELTI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2016

NAME OF THE COMPANY: M/s. Mohindra Stainless Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 196

S.NO.	NAME	DESIGN	ATION	REPRESENTATION	SIGNATURE
1.	Jectende	rCupta	Adv.	Petitioneg	
	Saurabh			Responden	C
				3	de la

ORDER

The present petition is under section 196(4) of the Companies Act, 1956 which corresponds to Section 119 of the 2013 Act. Vide this petition, the petitioner seeks to inspect the minutes of the proceedings of the general meetings of Pespondent No.1 Company for the past five years and be provided with the copies of the same.

2. It is the petitioner's grievance is that an application was made in this respect in his capacity of not only a shareholder, but also as a director with the respondents company. It is alleged by him that he was not permitted to make the inspection for almost a month, during which period he was removed as a director thereof. He was therefore constrained to approach the predecessor CLB.

Contd/-....

3. The prayer of the petitioner is resisted the respondents on the ground that the same had been considered and was disposed off by the predecessor Bench vide order dated 12.05.2015, granting him liberty to file a fresh application with the company.

4. Be that as it may, since this is a statutory right of a shareholder, the respondents' resistance to the same is inexplicable. It is further submitted by the ld. Counsel for the petitioner that he shall be satisfied if certified copies of the same, as prayed for, are provided to him.

5. Ld. Counsel for the respondents prays for some time to seek necessary instructions. Time is being granted with directions to take due steps for compliance.

6. To come up on 07.10.2016.

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(Ina Malhotra) Member Judicial